

(b) whether a similar state of the art training centre has been established Andhra Pradesh, if not, reasons therefor;

(c) whether Government has provided any financial assistance to Telangana and Andhra Pradesh States for setting up new operational hubs if so, the details thereof; and

(d) whether personnel distribution in various forces like Octopus and Greyhound has been completed in the States?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) No Sir. As per Section 9 of the Andhra Pradesh Reorganization Act, 2014, the Greyhounds Training Centre at Hyderabad had become exclusive training centre for the State of Telangana since 2nd June of 2017.

The training centre for Andhra Pradesh Greyhounds has not been established. An Operational Hub has already been working at Visakhapatnam, AP.

(c) No financial assistance has been provided.

(d) Distribution of Personnel of Greyhounds and Octopus, between the States of Andhra Pradesh and Telangana, has been completed.

Legislation to substitute death by hanging

1822. SHRI RAM KUMAR KASHYAP: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Supreme Court of India has recently asked Government to bring legislation to substitute death by hanging with a more humane method, if so, the details thereof; and

(b) what is Government's reaction in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) There is no such order of the Hon'ble Supreme Court of India.

Fake currency smuggled from Bangladesh

1823. SHRI RAM KUMAR KASHYAP: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that fake currency of 2000 rupee notes are being smuggled from Bangladesh;

(b) if so, the details of such fake currency seized during the current year; and

(c) whether Government is aware that Bangladeshi syndicates have started using paper smuggled from Saudi Arabia and Malaysia to match the paper used by India to manufacture new 2000 rupees notes and if so, whether the matter was taken up with the Government of Bangladesh and if so, the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) As per the data available with National Crime Record Bureau (NCRB), Fake Indian Currency Notes (FICN) of ₹2000 denomination amounting to the face value of ₹1.77 crores have been seized during the year 2017 (up to 30.11.2017) in five states sharing international borders with Bangladesh.

(c) As per the Memorandum of Understanding (MoU) signed between India and Bangladesh to prevent and counter smuggling and circulation of Fake Currency Notes (FCN), a meeting of the Joint Task forces of both the countries was held from 17-19 December, 2017 in Dhaka, Bangladesh where various issues relating to Fake Indian Currency Notes (FICN) were discussed.

Filing of annual returns by NGOs

1824. SHRI NARENDRA KUMAR SWAIN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) how many NGOs are registered in the country which are getting foreign funds in various fields and how many of them are registered under Foreign Contribution Regulation Act and how many of them have filed annual returns during last three years, till date;

(b) the total amount received by each of them during the above period, year-wise;

(c) how many of them have been served notices for failing to file annual returns; and

(d) whether penalty has been slapped on defaulter NGOs including notices for cancellation of licenses, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) and (b) Close to 25000 NGOs are registered under the Foreign Contribution (Regulation) Act, 2010. The details of NGOs who have filed annual returns